

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3688 of 2020

1. Ashim Banerjee
 2. Chandra Shekhar Biswas @ C. S. Biswas Petitioners
- Versus
- The State of Jharkhand Opp. Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioners : Mr. R. S. Mazumdar, Sr. Advocate

For the Opp. Party : Mr. Rakesh Kumar Sinha, A.P.P.

02/09.07.2020 So far as defect no. 5(e) is concerned, learned senior counsel for the petitioners undertakes to remove the same once the situation normalizes.

Heard Mr. R. S. Mazumdar, learned senior counsel for the petitioners and Mr. Rakesh Kumar Sinha, learned A.P.P. for the State.

Petitioners have been made accused in connection with Potka P.S. Case No. 31 of 2013 corresponding to G. R. No. 2487 of 2013.

Earlier the prayer for bail of the petitioners was rejected at that stage in B.A. No. 2174 of 2020.

It appears that some of the co-accused persons have been acquitted by the learned trial court and another of the co-accused namely Hajam Charan Tudu has been granted bail by this Court in B.A. No. 2773 of 2020.

The petitioners are in custody since 09.01.2020.

Regard being had to the period of custody and the observation made earlier, the petitioners, named above, are directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand) each with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, 1st Class, Jamshedpur, East Singhbhum, in connection with Potka P.S. Case No. 31 of 2013 corresponding to G. R. No. 2487 of 2013.

(Rongon Mukhopadhyay, J.)